

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

Excise Appeal No. 10019 of 2018-DB

[Arising out of OIA No. VAD-EXCUS-001-APP-064-2017-18 dated 01/05/2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I]

Cadila Healthcare Ltd

...Appellant

-Versus-

C.C.E. & S.T.-Vadodara-i

...Respondent

Present For the Appellant : Shri Anand Nainawati, Advocate

Present For the Respondent : Shri S. Airan, Authorised Representative

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION : 11/02/2020

The appeal is disposed of. For order, see order of date in Excise Appeal no. 1581 of 2010.

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

Diksha